

[S Buta Singh]

people of different faiths follow the ideals of Lord Ram, there cannot be any suffering to the nation, sect or any person. The whole land is the birth-place of Lord Ram. If the head Kazi, the head Priest, the head Granthi and the Shankaracharya together lay the foundation stone of Ram Janam Bhoomi, that place will become Ram Janam Bhoomi in a true sense. We have to build such a type of *Janam Bhoomi*. But if we associate Lord Ram with some king and instigate the feelings of the people to spark off riots, that cannot be a religious act in any way. Temples and mosques are holy places and the abode of God. The holy Quran, the Guru Granth Sahib do not teach us such a lesson. Therefore, we will have to abandon parochial thinking and accept all the people as our brethren and as true sons of the country, we will have to make sacrifices for the sake of the country. If we are true sons of the country, we can become true Sikhs, true Muslims and true Hindus also. If we inculcate such feelings, our country can face the most powerful nation of the World.

Now coming to the discussion in the House, I pray to God that such riots do not take place again so that instead of wasting our time on such things, we could devote our time in removing poverty from the country and unemployment among the youth. We should discuss how to grant the right of equality to women and how to give them powers. We should devote our time in solving the problem of poverty and illiteracy. In this way by becoming a disciplined citizen, we should serve the country and not waste our time on discussing the number of persons killed in Meerut and also the number of those whose dead bodies have been found outside Harminder Sahib. Such things should not happen at all because these things are irrelevant in the present context. We should be ashamed of all these things. We have to serve our country keeping in view our glory and history of our nation as also the ideals of all our religions. I am fully confident that the suggestions given by hon. Members would be

implemented fully by the Government of India and I am also sure that all the parties would extend their full co-operation to us in this task.

[*English*]

PROF. N.G. RANGA (Guntur): Sir, I just want to mention two points.

SHRI EBRAHIM SULAIMAN SAIT: I want to know about compensation to be paid.

PROF. N.G. RANGA: Sir, my hon friend the Home Minister himself has given us a very good definition of an India, that India comes first and everything else next. And if one has to forget anything at all, he should forget everything else—not India. That is exactly what he has done even at the risk of his life and even when he was challenged by those high priests. I give him praise for it and I congratulate him.

[*Translation*]

S. BUTA SINGH: This point has also been raised that compensation has not been paid to those persons who have been killed or shot dead during the riots. I would like to tell the hon. Members that after examining all the cases, full compensation will be given in all such cases.

16.30 hrs.

[*English*]

MR DEPUTY SPEAKER: Now, we take up Private Members' Business.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[*Translation*]

Fortieth Report

SHRI RAM AWADH PRASAD (Basti): Sir, I move that this House do agree with the Fortieth Report of the Committee on Private Members' Bills and Resolutions.

presented to the house on the 19th August, 1987.

[English]

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Fortieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th August, 1987."

The motion was adopted

[English]

MR. DEPUTY SPEAKER: Now, we will take up further discussion on...

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur): Sir, this is the third Friday on which this particular item is being discussed. After this my item will be coming up.

Now, I would like to know, is it a fact that only one hour and fiftyfive minutes are left even after the second extension of time? I would like to know whether this will be completed in time?

MR. DEPUTY SPEAKER: We will try. I want to tell you what has happened. Generally we allot two hours.

PROF. MADHU DANDAVATE: Let there not be another manipulation. I would like to tell you very frankly, we had one experience of manipulation two days back. Again we do not want to suffer from the same manipulation. Today, for the third Friday, this particular resolution is being discussed. Therefore, at least there should be one second left for introducing the resolution so that it does not lapse. I do not mind moving even at 12 O' clock at night.

MR. DEPUTY SPEAKER: If the House

accepts, you can continue. I have no objection. It is left to the House.

PROF. MADHU DANDAVATE: Let us be told first. Let the Parliamentary Affairs Minister manage it in such a way. And let us be taken into confidence. Let us not be manipulated every time.

MR. DEPUTY SPEAKER: Not only this subject today, but there are so many other things concerning Private Member's have taken more time. There were even instances where Private Member's Bills were discussed not only for two hours but for more than ten or fifteen hours.

PROF. MADHU DANDAVATE: Firstly is it a fact that only one hour and fiftyfive minutes are left?

MR DEPUTY SPEAKER: Yes. Now only one hour and fifty-five minutes are left.

PROF. MADHU DANDAVATE: I think it is according to the extended time.

MR. DEPUTY SPEAKER: Yes.

SHRI SHANTARAM NAIK (Panaji): I am submitting that this Resolution is inadmissible because there are two subjects in it. One is regarding Defence deal and the other about FERA violation.

MR. DEPUTY SPEAKER: No Mr. Naik, now we are not discussing that matter.

(Interruptions)

PROF. MADHU DANDAVATE: It has already been admitted by the Speaker.

MR. DEPUTY SPEAKER: I do not want this matter to be raised now.

*(Interruptions)***

MR. DEPUTY SPEAKER: I won't allow it to be raised now.

*(Interruptions)***